



2026:AHC-LKO:4069-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 9123 of 2024

Dipika Khulbe

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Housing
And Urban Planning Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Rohit Jaiswal, Adarsh Pratap Singh, Brij Mohan Singh, Rajneesh Kumar
Counsel for Respondent(s)	: C.S.C., Shobhit Mohan Shukla

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. This petition was filed seeking enforcement of a recovery certificate issued by the R.E.R.A. against the opposite party no. 5.

3. On being asked, counsel for the State says that he does not have instructions in the matter and prays for time.

4. In para-7 the petitioner stated that no appeal has been filed against the original order dated 10.09.2021 passed on the complaint of the petitioner.

5. The petition is **disposed of** with the observation/direction that the Collector, Lucknow shall look into the matter and if he finds that there is no legal impediment in giving effect to the recovery certificate issued by the U.P.R.E.R.A., unless it has already been satisfied, and remit the amount to R.E.R.A. as per law.

(Abdhash Kumar Chaudhary,J.) (Rajan Roy,J.)

January 19, 2026

MVS/-